चुरायी गई। पट्टी की कीमत केवल ५ रुपये थी।

(ख) जी हां। अभियुक्त, जो कि बाहरी आदमी था, पकड़ा गया और उसे सज़ा दिलायी गई।]

f [THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN) : (a) There was only one case of theft of one piece of moulding aluminium *puttie* valued at Rs. 5 only.

(b) Yes. The accused person, who was an outsider, was apprehended and convicted.]

फर्रूखाबाद के लोको शेड पर कोयले की चोरी

१७३. श्री विमलकुमार मन्नालालजी चौरड़िया : क्या रेल मंत्री २० फरवरी, १९६३ को राज्य सभा में अतारांकित प्रश्न संख्या ९ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) फर्रूखाबाद रेलवे स्टेशन के लोको शेड से कोयले की जो चोरी हुई थी उसके सम्बन्ध में कितने लोगों को क्या क्या सजा दी गई; और

(ख) क्या उक्त लोको शेड में चोरियां अभी भी होती जा रही हैं ?

t [THEFT OF COAL AT FARUKHABAD LOCO SHED

173. SHRI V. M. CHORT>IA: Will the Minister of RAILWAYS be pleased to refer to the answer given in the Rajya Sabha to Unstarred Question No. 9 on the 20th February, 1963 and state:

(a) the number of persons punished in connection with the theft of coal from the loco shed at the Farukhabad Railwfay Station and what punishment was awarded in each case; and

(b) whether the cases of theft are still being repeated in the said loco shed?

रेल मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) फर्रूखाबाद लोको शेड से कोयले की चोरी के सम्बन्ध में अभी किसी को सजा नहीं हुई है। इस मामले में जो १४ आदमी गिरफ्तार किये गये थे उनका भारतीय दंड संहिता की धारा ३७९/४११ और रेल अतिनियम की धारा १२० के अधीन चालान किया गया है और अदालत में उन पर मुकदमा चलाया जा रहा है। इस मामले में दो रेल कर्मचारियों का भी हाथ था और उन पर विभागीय कार्रवाई की जा रही है।

(ख) जी नहीं।

f [THE DEPUTY MINISTER IN THE MINISTRY OP RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) No person has so far been punished in connection with the theft of cq|al from the loco shed at Ferukhabad. 14 accused persons arrested in the case have been challaned U/Ss 379/411 I.P.C. and 120 Railway Act. The case is *sub justice.* Departmental action Against two railway employees involved in this case is in progress.

(b) No.]

OUTSTANDING TELEPHONE BILLS

174. SHRI ABDUL GHAN.I: Will the Minister of LAW be pleased to state the total value of telephone bills outstanding in the country on 1st November, 1963 to be collected by the Department?

THE DEPUTY MINISTER IN THE DEPARTMENT OF POSTS AND TELEGRAPHS (SHRI B. BHAGAVATI): The information is not readily available, it will be collected and placed on the Table of the Sabha in due course.